

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

NO  
Put on & delivered  
at EDBPM

O.A. No. 394/92  
T.A. No.

DATE OF DECISION 19-4-1993

Shri V.O. Trivedi Petitioner

Shri S.M. Trivedi Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

## CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

: 2 :

Shri Vinaykant Ochhavdāl Trivedi  
Ex. Branch Post Master,  
At post : Pithai,  
Tal.Kapadwanj, Dist.Kheda.

...Applicant.

( Advocate : Mr.S.M.Trivedi )

Versus

1. Union of India,

(Notice to be served through :  
The Secretary,  
(Post and Telegraph)  
New Delhi.

2. Senior Superintendent of Post Offices  
Kheda Division,  
At Anand, Dist. Kheda.

3. Sub-Divisional Inspector(Postal)  
Kapadwanj Sub Division,  
Kapadwanj - 387 620.

...Respondents.

( Advocate : Mr.Akil Kureshi )

ORAL JUDGMENT

O.A. NO. 394 OF 1992.

Dated :19.04.1993.

Per : Hon'ble Shri N.B.Patel : Vice Chairman

Mr.Akil Kureshi on behalf of the respondents states that, according to his information, the Inquiry Authority has already submitted his report to the Disciplinary Authority after holding the inquiry de-novo as directed by the Disciplinary Authority. He further states that, the Disciplinary Authority will conclude inquiry within a period of four weeks from today.

At the time of concluding the inquiry, the Disciplinary Authority will obviously give directions as to how the "put off period" is to be treated. If the applicant is aggrieved either by the order concluding the inquiry or by the manner of treating the "put off period", it will be open to him to pursue suitable remedy in that behalf.

2. In view of this, Mr.Trivedi seeks permission to withdraw the application. Permission granted. Application stands disposed of as withdrawn. Notices discharged. No order as to costs.

  
( V.Radhakrishnan )

Member (A)

  
( N.B.Patel )

Vice Chairman

AIT

Despatched on 19/9/92

O.A. 394/92

DATE	OFFICE REPORT	ORDERS
(3) 3.2.93		<p>None is present for the applicant. The record is also not available. The Registry to trace the record. The matter is adjourned to 11th February, 1993.</p> <p><i>DRK</i></p> <p>(V.Radhakrishnan) Member (A)</p> <p><i>RCB</i></p> <p>(R.C.Bhatt) Member (J)</p> <p>vtc.</p>